

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No. 703 of 2009

Bajnath Singh

... .. Appellant

Versus

The State of Jharkhand

... .. Respondent

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant : Mr. Raja Ravi Shekhar Singh, Adv.
Mr. Jitesh Kumar, Adv.

For the State : Mr. Suchendra Prasad, APP

Order No. 11/Dated: 08th July, 2020

Hearing of this criminal appeal has been convened and conducted through Video-Conferencing.

Heard Mr. Raja Ravi Shekhar Singh and Mr. Jitesh Kumar, the learned counsels for the appellant and Mr. Suchendra Prasad, the learned APP for the State.

Judgment reserved.

(Shree Chandrashekhar, J.)

(Ratnaker Bhengra, J.)

R.K.